

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCHO.A. 82/93  
O.A. 58/93

Thursday, the thirteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)  
MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

1. S. Shanmugham, LTI No. 122  
Dr. No. 15, Thatte Colony  
Nachalur P.O., Kulikalai T.K.  
Tiruchi Dt.
2. V. Manickam, LTI No. 188/783  
Karuppattur P.O., Kulikalai  
Tiruchi Dt.
3. K. Palanisamy, LTI No. 256  
Pampaceunderpalayam,  
32, Harijan Colony Pasur P.O.  
638 154, Periyar Dt.

By Advocate Mr. P. Sivan Pillai

Applicants  
in O.A. 82/93

vs.

1. The Union of India through the  
General Manager, Southern Railway  
Madras-3
2. The Divisional Personnel Officer  
Southern Railway, Palghat
3. The Chief Personnel Officer,  
Southern Railway, Madras-3

By Mr. T.P.M. Ibrahim Khan

Respondents  
in O.A. 82/93

1. S. Sannasi, LTI 730, Casual Labour  
Office of the Permanent Way Inspector  
Southern Railway, Trichy Fort
2. T. Sadaiyan, LTI 775, Casual labour  
-de-
3. M. Ayyakkannu, LTI 267, Casual labour  
-de-
4. M. Muthusamy, LTI 1278, Casual labour  
Office of the Permanent Way Inspector  
Southern Railway, Erode

By Advocate MR.S.P.S. Pillai

Applicants in  
O.A. 58/93

vs.

1. Union of India through the General Manager  
Southern Railway, Madras-3
2. The Divisional Personnel Officer,  
Southern Railway, Palghat
3. The Chief Personnel Officer, Southern Railway  
Madras-3

By Advocate Mr T.P.M. Ibrahim Khan

Respondents

ORDER

N. DHARMADAN

The learned counsel for applicants as well as the learned counsel for respondents submitted that these cases are covered by earlier judgment of this Tribunal in O.A. 767/91 produced as Annexure A-2 in O.A. 58/93. In the light of the above statement, we are satisfied that the original application can be allowed to the extent of directing the respondents to absorb the applicants in service against shortfall vacancies of Group-D employee in S.C. quota as ordered in the judgment in O.A. 767/91 referred to above. This shall be done within a period of four months from the date of receipt of the copy of this judgment.

2. There shall be no order as to costs.

Sd/

(S. KASIPANDIAN)  
MEMBER (ADMINISTRATIVE)

Sd/

(N. DHARMADAN)  
MEMBER (JUDICIAL)

kmm

CERTIFIED TRUE COPY

Date ..... 28. 1. 94 .....

Mam  
Deputy Registrar

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28/1/94

